

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT
CHENNAI.

O.A. No. 193 OF 2021

Between:

D. Rajavardhan Reddy, S/o. D. Vishnuvardhan Reddy,
Aged 41 yrs., Occupation: Agriculture, R/o. H. No. 40/802,
Nehru Nagar, Kurnool Town, Kurnool District.
Mobile No: 8688568124, Mail ID: rajavreddy@gmail.com
and one another. ... Applicants.

And

The State of Andhra Pradesh, Rep. by its Principal Secretary,
Revenue Department, A.P. Secretariat at Velagapudi,
Amaravathi, Guntur District. Phone No. 08632444558,
Email Id: ps_prlsecyendow@ap.gov.in and others. ... Respondents.

WRITTEN ARGUMENTS FILED ON BEHALF OF THE APPLICANTS

FILED ON: 10-02-2022

FILED BY:

VENKAT REDDY KODUMURY
ADVOCATE,
Mobile No: 9440586816
Counsel for the Applicants.

persons have encroached in to the Cheruvu (Tank) area in the year 2020 and causing obstruction. The applicants made representations to the authorities, no action was taken to restore the water bodies to its original position, the environment will be affected as reducing the storage capacity of the Tank in turn will be affect reducing the storage capacity of the Tank in turn will affect the water recharge system in that area.

2. It is respectfully submitted that, Cadastral Map from <https://apsac.ap.gov.in/> Andhra Pradesh Space Applications Centre (APSAC) as a nodal agency, clearly shows that the survey No.s 76, 77, 78,79,80,81,299,309,310 are clearly part of the lake a natural formation and filled with water. Even though the AP Revenue laws BSO 16(1) mandates that all lands liable to submersion should remain as tank porambokes and because revenue records are not reflecting these belong to cheruvu, real estate mafia taking advantage of the revenue record, is trying to fill the natural lake formation, which has existed for more than 100 years. Real estate mafia, is waiting for the outcome of this Judgment to fill rest of the survey no's of the entire lake, as the revenue records are not showing them a cheruvu, even though Old water sluices, atleast 100 years old are around the cheruvu and all the said survey numbers are part of the lake.

3. It is respectfully submitted that, this Hon'ble Tribunal appointed a Joint Committee vide order dated 01-09-2021, in order to ascertain the genuineness of the allegations made and also to find out the alleged violations, encroachments and reducing capacity of the

water tank granting of illegal patta and making construction in the Buffer Zone and within the Full Tank Level of the Tank, causing obstructions to the water bodies. This Hon'ble Tribunal directed the Committee to ascertain 5 points

POINT NO. I: The total extent of the Cheruvu (Tank) in question as per the Original revenue records. (Prior to 1940)

Committee Report: The Tahsildar, Kurnool Rural Mandal has submitted report that, as per Revenue Records i.e., RSR of B.Thandrapadu Village of Kurnool Rural Mandal, there is no extent for the Cheruvu (Tank) in question.

Whereas water is being stored in rainy seasons in the following Sy. No.s of B.Thandrapadu Village of Kurnool Rural Mandal and as per RSR the details of the Sy.No.s are 1. Sy.No. 76 for an extent of Ac.20.25 Cents, 2. Sy. No. 77 for an extent of Ac. 0.53 cents, 3. Sy.No. 78 for an extent of Ac. 0.83 cents, 4. Sy. No. 79 for an extent of Ac. 7.32, 5. Sy. No. 80 for an extent of Ac. 3.45, 6. Sy. No. 81 for an extent of Ac. 9.04 cents, 7. Sy. No. 299 for an extent of Ac. 2.38 cents, 8. Sy. No. 309 for an extent of Ac 1.32, 9. Sy. No. 310 for an extent of Ac. 3.72 Cents. Hence there is no mention of Cheruvu (Tank) in the above survey numbers in the RSR of B.Thandrapadu village of Kurnool Rural Mandal.

Objections of the Applicants:

i. When water is being stored in the lands to an extent of Ac. 53.86 cents in Sy. No. 76, 77, 78,79, 80, 81, 299, 309, 310 of B.Tandrapadu Village and the same is utilized for purpose of agriculture since

several years approximately above 100 years. Since several years the Panchayatraj Department of Andhra Pradesh state is maintaining the Gangamma Cheruvu by releasing funds for the maintaining the Cheruvu for using Agriculture and Drinking water purpose. In the year 2005 the Minor Irrigation wing of State Government Department also taken over the Gangamma Cheruvu PR Tank from the Panchayatraj Department with salient features

- a) The storage capacity of Gangamma cheruvu : 12.309 Mcft.
- b) The Ayacut of Gangamma cheruvu: 25.22 HA.
- c) FTL (Full Tank Level) of Gangamma Cheruvu: +310 .180 mts.
- d) Submersible area (area of the tank): 28.148 Ha.

It is submitted that the Sy.No. 81-1 and 299 are falling within the submersible area of GAngamma Cheruvu as marked in Village plan and also falling within the FTL boundary of Gangamma Cheruvu (above information available in Pg. No. 21 point No. 1 to 3 of the material papers filed by the Applicants).

ii. It is respectfully submitted that, lakes need to be protected for proper and healthy environments which enable people to enjoy a quality life which is essence of the guaranteed right under Article 21 of the Constitution. Article 51-A of the Constitution of India further more make a fundamental duty of every citizen to protect and improve the natural environment including forests, lakes, rivers and wild life. Even though the private parties are claiming its patta land, as per section 2 of Land Encroachment Act, 1905 holds that rivers, streams, nalas, lakes, tanks and all canals and water courses and all standing

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and flowing water and all lands wherever situated are declared to be the property of the Government. A cumulative reading of the above provisions would make it clear that primary right vest in the Government in regulating the irrigation tanks and land falling within the tank area.

iii. It is respectfully submitted that, it is a admitted fact of the respondents are that there is a Cheruvu but lands are not in the name of Cheruvu. If we go for respondents view as per G.O.Ms. No 168 dated 09-04-2012 of Panchayathraj Department of Andhra Pradesh State **Rule 3(a)(i)** speaks "No building / development activity shall be allowed in the bed of water bodies like river or nala and in the full tank level (FTL) of any lake, pond, Cheruvu or Kunta / Shikam lands. **Rule 3(a)(ii)(2)** speaks "the water bodies (Water Resources Department of Andhra Pradesh State) and courses shall be maintained as recreation / green buffer zone and no building activity shall be carried out within 30m from the FTL Boundary of Lakes / Tanks / Kuntas of area 10Ha and above.

POINT NO. II: Whether any Full Tank Level has been fixed as directed by the Hon'ble Apex Court in several cases of this nature.

Committee Report:

1. The Government of Andhra Pradesh in G.O.Ms. No. 216 Panchayatraj & Rural Development (Progs-1) Department dated 13-06-2005 has issued orders that all minor irrigation tanks under the control of Panchayatraj Department shall be transferred to the Irrigation Department.

2. The Executive Engineer, Panchayatraj Division, Kurnool addressed a letter to the Executive Engineer, Minor Irrigation, Kurnool vide Lr.No. AEE1/MI sources/Handing over/05 dated 23-08-2005 to take over and handing over the tanks for further necessary action. Accordingly the AEE, Panchayatraj, Kurnool (M) has handed over the Gangamma Cheruvu of B.Thandrapadu Village with an ayacut of 25.22 Ha with condition of the tank as satisfactory. No FTL of tank was mentioned in the handing over report.

3. The Government of Andhra Pradesh in G.O. Rt. No. 479 Water Resources (MIR) Department, dated 21-07-2015 has accorded Administrative sanction for the work of "Investigation and preparation of Detailed Project Report to Provide Drinking water and Irrigation Facilities to upland areas in the jurisdiction of Minor Irrigation (W) Division, Kurnool through HNSS project" for Rs. 90.00 lakhs. Accordingly, 106 number of tanks in the jurisdiction of Minor Irrigation (W) Division, Kurnool were surveyed and arrived the Hydraulic particulars (memoirs) like capacity of the tank, Full Tank level, Sill Level of Sluices, tank bund length, weir length and water spread area etc., and the same were submitted to the Irrigation Department for further action. As per the above survey, the Full Tank level of the said Gangamma Veruvu in B.Thandrapadu was arrived at +310.180 metres

Objections of the Applicants:

- i. It is very clear that the applicants already filed a letter dated 29-06-2021 of 6th Respondent (Page No.21) the Sy.No. 81-1 and 299 of

B.Thandrapadu village are falling within the submersible area of Gangamma Cheruvu and FTL Boundary of Gangamma Cheruvu. It is sufficient to show that the lands are belongs to the Gangamma Cheruvu.

ii. Even though the private parties are claiming its patta land, as per section 2 of Land Encroachment Act, 1905 holds that rivers, streams, nalas, lakes, tanks and all canals and water courses and all standing and flowing water and all lands wherever situated are declared to be the property of the Government.

iii. It is respectfully submitted that, the Panchaytraj and Minor Irrigation as well as Water Resource Departments of Andhra Pradesh State were failed to protect the Gangamma cheruvu. Whenever the funds are coming from the Government they are taking and enjoying the luxuries life even water resource Department also collected the bills by supplying drinking water from this Cheruu. The three departments are utterly failed to protect the cheruvu since several years now they are showing interest on bribe from realtors and planning to handedover the Durgamma Cheruvu to realtors at any cost, which is contrary to law and the respondents are not willing to do some better for future generations. Simply they are thinking how much they gain today and how much they enjoyed with their luxurious job.

POINT NO.III: Any encroachment has been made any person in to the water body and caused any obstruction to the free flow of water in the Cheruvu and if so, what is the nature of action taken by the

authorities to remove the encroachment and to protect the water bodies.

Committee Report:

The Tahsildar, Kurnool Rural Mandal has submitted report that, on inspection of the land, it is observed that, the land in Sy. No. 81/1 and 299 of B.Thandrapadu Village of Kurnool Rural Mandal is being leveled by filling it with murrum / spoil. During enquiry, Sri D. Kiran Kumar, S/o. Venkateswarlu has stated that, he and his four partners have purchased the land in Sy.No. 81/1, Extent Ac. 8.90 cents and Sy. No. 299 extent Ac. 2.00 cents of B.Thandrapadu Village Vide Registered document No.s 1. 12426/2018, 2. 14035/2018 and 3. 1136/2020 and they have obtained Pattadar pass book / TDs vide Khata No. 989, 991, 992 & 993 and their names have also been entered in online adangal and they have paid land conversion fee in terms of G.O.Ms.No. 98, Revenue (DA & LR) Department dated 19-02-2018 in respect of the above lands in the month of March, 2020. He has also stated that, water is being stored in the rainy season in their fields and some of the villagers are creating problems stating that, the land is not patta land and it is Cheruvu land. They have availed the murrum / soil on cost basis from the Executive Engineer, AVR HNSS Division-2 and filled the pits.

Objections of the Applicants:

It is respectfully submitted that, the above report is very clear that water is stored in the rainy season in their fields "it is sufficient to prove that this is a Durgamma Cheruvu land" the land conversion is

given to the realtors is illegal without knowing the fact that the lands are belongs to Durgamma Cheruvu. The permission given officer was not applied his mind simply sanctioned land conversion basing on the records which is illegal and contrary to law.

It is respectfully submitted that, the authorities have not taken any action after knowing the fact that the above said four partners are filling the pits with murrum / soil after receiving of the representation of villagers even after filing of the OA before this Tribunal.

It is respectfully submitted that, accepting that the murrum / soil filled which is encroachment to the natural flow and storage of water but no action has been taken.

POINT No. IV: Whether any damage has been caused to environment on account of such encroachment and what is the quantum of compensation to be assessed against the persons who are responsible for the same, including the expenses for restoration caused to the damage caused to the environment.

Committee Report: The Tahsildar, Kurnool Mandal has submitted that, during his inspection, it is ascertained that, every year water is being stored in the above said Survey numbers of B. Thandapadu Village of Kurnool Rural Mandal during rainy season and during other seasons, the pattadars are cultivating the land. Recently, the pattadars of Sy.No. 81/1 (Extent Ac.8.12 cents) and Sy. No. 299 (Extent Ac. 2.00 cents) of B.Thandrapadu Village of Kurnool Rural Mandal have leveled the land by filing it with Murrum / spoil.

Objections of the Applicants:

How many cubic feet murrum/spoil has been filled by the persons has not been mentioned in the report and without this information damage cannot be determined, it shows the lacuna of the respondents.

It is respectfully submitted that, the water capacity was reduced the natural course of rain water was destroyed because it was leveled with murrum. There was no cultivation because water always stayed in the above fields. There has never been any crop recorded on these fields.

POINT NO. V: Whether any illegal pattas have been granted in the water bodies and if so what is the nature of action in respect of the same.

Committee Report:

The Tahsildar, Kurnool Rural Mandal has submitted that, all the specified lands in question are patta lands except the land in Sy. No. 78, Extent Ac. 0.83 cents as per RSR of B.Thandrapadu Village of Kurnool Rural Mandal and no assignment has been made in respect of the above said survey numbers as they are patta lands.

Objections of the Applicants:

It is respectfully submitted that, the realtor estate mafia to make quick money applied for land conversion on these Durgamma Cheruvu lands and raised loans. Their intention is to sell out the house plots.

The Water sluices are located in surrounding of Durgamma Cheruvu in Sy.No. 74 and 76/1 and the archeology department can determine how old these structures are.

To show that the Durgamma Cheruvu is using for drinking water and Irrigation facility enclosing letter dated 19-11-2016 of District Collector vide Proceedings No. 139/SDP/Dy.S.O.(3)/2015. The authorities are not filed single paper to show that the above said agriculture land is belongs to Durgamma Cheruvuu. From this report only the Hon'ble Tribunal can estimate the situation how the respondents are corrupt and supporting the realtors. One side local officers (from top to bottom) drawing the funds lakhs of rupees from the Government in the name of Durgamma Cheruvu now they are silent because of realtors bribe. Hence, it is just and necessary to appoint a Judicial officer to estimate and protect the values of the nature as well as moralities of the society. Now a days due to officers collusion the nature is destroying. Being a officers of the state even they were not thinking / bothered what we are giving / protecting / saving to the future public.

3. It is respectfully submitted that, the encroachment made in the Gangamma Cheruvu is not only depriving the personal rights of the Agriculturists of the said area but also grossly affecting the Ecology and thereby depriving the future generations from water resources in surrounding areas. Even for the sake of assumption, if it is assumed that the land covering in Sy. No. 76,77,78, 79, 80, 81, 299, 309 and 310 are of private patta lands, at any stretch of imagination,

the respective land owners are not entitled to fill the said land with Murrum / Spoil, thereby damaging the Ecology at a larger by depriving the future generation from the natural resources. The Government and the concerned officials who ought to protect the ecology and take action against the Grabbers seriously are very silent in this regard and on the other hand indirectly supporting grabbers by suppressing the material facts and also furnishing insufficient and apparently false statements before this Tribunal vide their report 06-12-2021.

4. It is respectfully submitted that, from the above it is clear that the maintaining the ecological balance of the land is of utmost importance, there are hundreds of families in the surrounding village who graze their cattle there, the Government instead of protecting the Gangamma Chervu taking steps to convert the same in order to create human habitation. The inaction of the respondents in not taking any action even though the matter has been brought to their notice is highly illegal and arbitrary and as such is liable to be interfered with by this Hon'ble Tribunal.

5. It is respectfully submitted that the Hon'ble Apex court orders in *Hich Lal Tiwari Vs. Kamala Devi* (2001 supp (1) SCR 23) held that "it is important to note that material resources of the community like forests, tanks, ponds, hillock, mountain etc.. are nature's bounty. They maintain ecological balance. They need to be protected for a proper and healthy environment which enable people to enjoy a quality life which is essence of the guaranteed right under 21 of the

constitution of India and in *Susetha Vs. State of Tamil Nadu* and others held that a fundamental duty of every citizen to protect and improve the natural environment including forests, lakes, rivers and wild life”.

6. It is respectfully submitted that the Hon'ble Supreme Court in *S.N. Ranade* case held that “Even where the Government grants right over any land, owned by it, the grant does not cover the flowing of the river. The tank bed, at its full tank level area, which is demarcated or the one covered by any public nala, cannot at all be the subject matter of construction through the sub-terranean right may be vest with the owner or Pattadar.

7. It is respectfully submitted that in *M/s. Krishna 70 MM theater Vs. State of Andhrara Pradesh* “assuming that the right of ownership of the petitioners (Grabbers / Pattadar Holders), the last portion of section 2 of A.P. Land Encroachment Act, 1905 : subject always to all rights of way and other public rights and to the natural and easement rights of other land owners, and to all customary rights legally subsisting, disable them from making construction upon the nala or any area within (FTL).

8. It is respectfully submitted that, the Government and the concerned officials who ought to protect the ecology and take action against the Grabbers seriously are very silent in this regards and on the other hand indirectly supporting the Grabbers by suppressing the material facts and also furnishing insufficient and apparently false

statements to this Hon'ble Tribunal vide their report dated 06-12-2021.

9. It is further submitted that, as per report submitted that the Executive Committee appointed by this Hon'ble Tribunal, have admitted in the report that, water is being stored in their lands in the rainy seasons, but on the other hand in the same report it was clearly reflected that, "the persons who filled the Murrum/Spoil which was purchased from the Government on costs Basis". This is clearly shows that, the committee has been trying to catch the sympathy on the reason of revenue to the Government. In whole report submitted by the committee, now where in the report the relevant proceedings of the revenue authorities as to all the allotments were deliberately not been mentioned even if it is assumed that, the lands were patta lands, they are bound by the A.P. Land Encroachment Act, 1905.

10. It is respectfully submitted that, as per the format for submission of information on proposed action plans for restoration of polluted water bodies (Lakes and Ponds) in compliance to Hon'ble N.G.T. orders dated 10-05-2019 and 25-02-2020 in O.A. No. 325 of 2015 pertaining to Irrigation Circle, Kurnool submitted by the then P. Sreeramachandra Murthy, Superintending Engineer, M.Irrigaion Cirlce, Kurnool it was submitted that in Sl. No. 288 it was clearly mentioned that, "Tank name: Gangamma Cheruvu, Tank ID No. M1012124 in B.Thandrapadu Panchayat, Kurnool Mandal, Capacity was mentioned as 12.31 M.Cft, water Spread area at Tank FTL in Ac. 79.07 cents, Ayacut in Ac. 6096 Cents and custodian of Water body

as EE/MI Kurnool. But surprisingly all the above facts were neither mentioned nor even whispered in the report submitted to the NGT in the Month of December, 2021 this is clearly shows the gross involvement of the concerned Executive body is deliberately suppressing the material and valuable data before the Hon'ble Tribunal for the best reasons known to them only.

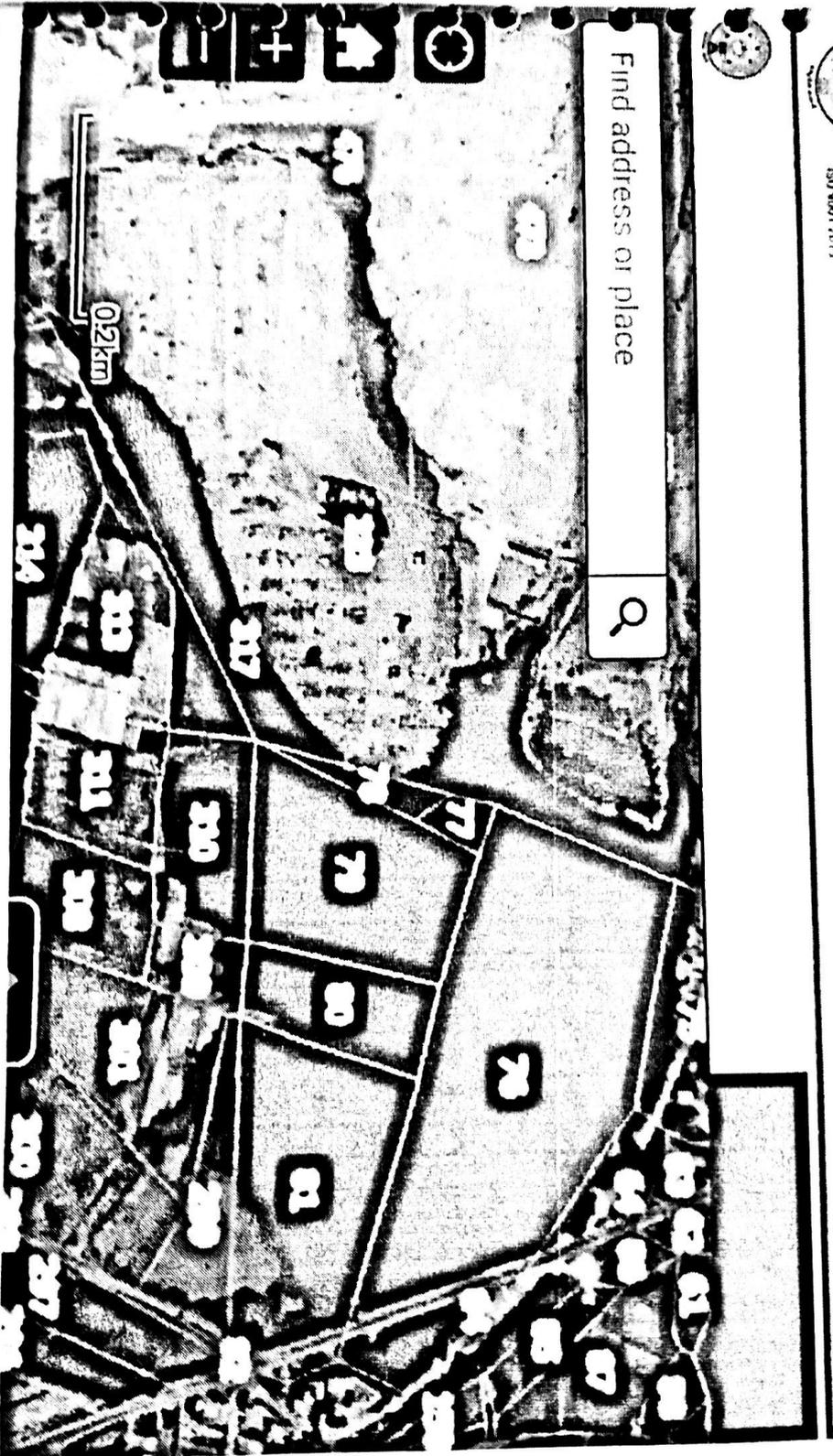
11. It is respectfully submitted that, to the utter shocking and surprise, the full tank level and area covering by the Gangamma Cheruvu (B.Tandrapadu Lake) were not mentioned in the present report by the Executive Committee and on the other hand apparently it is in the manner of seeking sympathy towards the Grabbers of the Cheruvu. The Superintending Engineer, Irrigation Circle i.e. 3rd respondent is being a member of Executive committee who inspected and submitted report in this matter i.e. O.A. No. 193 of 2021 submitted separate reports compare to the report in O.A. No. 325 of 2015 regarding the same Gangamma Cheruvu. The lands mentioned in the report were before 1940 to be the private Patta lands, but surprisingly except the lands of the present grabbers all lands truned in to Migulu Bhoomulu. But nowhere, proceedings were mentioned. Further all the land conversions of the grabbers were take place in March, 2020. But where in the report submitted to this Hon'ble Tribunal the proceedings or the basis of conversions and taking approvals from the appropriate authorities were mentioned. As such there is gross illegality and also suppression of material officials records were taken place while submitting the report.

In view of the above mentioned facts and reasons, the applicants herein prayed this Hon'ble Tribunal may be pleased to allow the O.A. No. 193 of 2021 and pass such other order or orders may deem fit and proper in the interest of justice.

Date: 10-02-2022
Place: Kurnool.

S. Venkatesh
COUNSEL FOR THE APPLICANT

AP Cadastral Maps



S.No	MI Tank Name -MI Tank ID	District	Mandal	Panchayat	Capacity In M.Cft	Water Spread area at Tank FTL In Acres	Ayacut In Acres	Latitude	Longitud	Water Quality	Pollution Source if any	Restoration of water Quality under activities taken	Action plan for Restoration of water quality	Custodian of Water Body
284	Madulakunta (mutukula Kunta)-MI012108	Kumool	Krishnagiri	Lakkasagarani	3.15	22.05	22.38	15.4935	77.706	Good	No	-	-	EE/M/Kumool
285	Pothugal Cheruvu-MI012111	Kumool	Krishnagiri	Pothugal	6.88	48.16	36.72	15.6003	77.7875	Good	No	-	-	EE/M/Kumool
286	Haridoduru-MI017366	Kumool	Krishnagiri	Sro. Yerragudi	3.37	23.59	23.98	15.6281	77.8214	Good	No	-	-	EE/M/Kumool
287	Uracheruvu (mannem Kunta)-MI017367	Kumool	Krishnagiri	Sro. Yerragudi	10.88	76.16	77.39	15.6161	77.8172	Good	No	-	-	EE/M/Kumool
288	Gangannacheruvu-MI012124	Kumool	Kumool	B.thandrapadu	12.31	79.07	60.96	15.7652	78.0622	Good	No	-	-	EE/M/Kumool
289	Thoisapuram MI Tank-MI017093	Kumool	Kumool	Basavapuram	27.55	133.43	300	15.8639	77.8859	Good	No	-	-	EE/M/Kumool
290	Gareyapuram MI Tank-MI017094	Kumool	Kumool	Nandanapalli	49.91	64.24	140	15.7906	78.1114	Good	No	-	-	EE/M/Kumool
291	Madanathapuram-MI017095	Kumool	Maddikera East	Basamepalli	37.13	259.91	660	15.2554	77.5258	Good	No	-	-	EE/M/Kumool
292	Chennareddy Cheruvu (machi Reddy Cheruvu)-MI012128	Kumool	Maddikera East	Hampa	9.41	65.87	19.72	15.8312	78.0358	Good	No	-	-	EE/M/Kumool
293	Hampa Tank (nagi Reddy Cheruvu)-MI050776	Kumool	Maddikera East	Hampa	8.59	60.13	36	15.2633	77.4722	Good	No	-	-	EE/M/Kumool
294	Ragimaukatta-MI017391	Kumool	Maddikera East	Hampa	9.41	65.87	4.4	15.2587	77.5136	Good	No	-	-	EE/M/Kumool
295	Nakanakunta Cheruvu-MI012125	Kumool	Maddikera East	Maddikera (east)	3.38	23.66	4.39	15.2315	77.4386	Good	No	-	-	EE/M/Kumool
296	Yagnamcheruvu-MI012126	Kumool	Maddikera East	Maddikera (east)	10.44	73.08	35.65	15.2411	77.4319	Good	No	-	-	EE/M/Kumool
297	Vari Cheruvu-MI012127	Kumool	Maddikera East	Peravali	9.41	65.87	39.49	15.2277	77.4917	Good	No	-	-	EE/M/Kumool
298	Gondyanganna Tank-MI012131	Kumool	Maddikera East	Yedavalli	6.75	47.25	56.76	15.2466	77.4603	Good	No	-	-	EE/M/Kumool
299	Pedda & Chinna Tank-MI017098	Kumool	Mahanandi	Basavapuram	27.77	61.35493	448.41	15.4318	78.6424	Good	Nil	No action required	No action required	EE/M/Nandyal
300	Bugganala-MI012133	Kumool	Mahanandi	Bukkapuram	4.67	6.8	27.23	15.4952	78.588	Good	Nil	No action required	No action required	EE/M/Nandyal
301	Gollavani Kunta -MI012136	Kumool	Mahanandi	Bukkapuram	3.8	7.413	9.98	15.5021	78.5764	Good	Nil	No action required	No action required	EE/M/Nandyal
302	Kava Across Sanyasivagu -MI012137	Kumool	Mahanandi	Bukkapuram	4.67	21.99	87.99	15.4989	78.5855	Good	Nil	No action required	No action required	EE/M/Nandyal
303	Pollakunta Cheruvu-MI047456	Kumool	Mahanandi	Bukkapuram	11.65	85.07653	126	15.4929	78.601	Good	Nil	No action required	No action required	EE/M/Nandyal
304	Ankireddy Tank -MI017099	Kumool	Mahanandi	Gajulapalli	38.26	64.86375	567	15.3968	78.6597	Good	Nil	No action required	No action required	EE/M/Nandyal
305	Byravani Tank-MI017096	Kumool	Mahanandi	Gopavaram	38.54	85.4866	322	15.4367	78.5826	Good	Nil	No action required	No action required	EE/M/Nandyal

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PROCEEDINGS OF THE COLLECTOR AND DISTRICT MAGISTRATE : KURNOOL.
PRESENT : Sri. Ch. VIJAYA MOHAN, I.A.S.

Proceedings.No.139/SDP/Dy.S.O.(3)/2015.

Dt. 19-11-2016

**Sub:- Special Development Package Funds – Kurnool District – Revised
Administrative Sanction – Orders – Issued.**

**Read:- 1. Note No.3237(2)/plg.V/2014 dated : 29.8.2016 of Chief Secretary
to Govt., Govt., of A.P.
2. District Collector proceedings Rc.Even No.dated:29.10.2016
3. Note Order of the District Collector, Kurnool dated:04.11.2016**

& & &

ORDER :

On receipt of the revised estimates from the Superintending Engineer, Irrigation Circle, Kurnool and as per the note orders of the District Collector, Kurnool revised administrative sanction is hereby accorded for the following 2 works with an Estimated cost of Rs.153.00 lakhs and allotted for execution to the following Executing Agency under the Special Development Package Funds. (Rs. in lakhs)

Sl. No	Name of the work	Sanction accorded for the estimated Cost	Revised estimated cost now sanctioned	Name of the Exe. Agency
1	Estimate to pumping of drinking water and irrigation facilities from HNSS MAIN CANAL to Gangamma Cheruvu in Kurnool Mandal of Kurnool District	55.00	73.00	S.E,Irrigation Circle, Kurnool
2	Estimate to pumping of drinking water and irrigation facilities from HNSS MAIN CANAL to Vamasamudram Tank in Kallur Mandal of Kurnool District	68.18	80.00	
Total		123.18	153.00	

While execution, the Executing Agency should follow the Guidelines mentioned below.

- 1. Works should be executed as per the Government programme norms and procedure in vogue duly the following transparent procurement process i.e., e-procurement.**
- 2. The Executive Agency should ensure that the site of construction/ creation of the asset must be owned by the Govt. and no work shall be taken up in private land.**
- 3. The Executive Agency / Department shall maintain separate cash books for the funds released for various works /projects under SDP.**
- 4. The Executive Agency should maintain assets creation register apart from taking digitalized 3 Digital Photos i.e., one before grounding, one in the middle and one after completion of the work and should be handed over to Chief Planning Officer, Kurnool.**

5. Progress of each work should be informed to the Office of the Chief Planning Office, Kurnool on 5th of every succeeding month.
6. The Executive Agency should handover the assets created under this fund to the user organization and submit the final UC to the Chief Planning Officer within a period of One month from the date of completion of the work.
7. Funds will be released after received from the Government and also on receipt of the progress of works along with relevant documents
8. The Executive Agency is held responsible for brought the expenditure be audited by the State Audit Department from 15th May to 15th June of every year and should submit the audited UC to the Chief Planning Officer, Kurnool as and when the sanctioned works completed and statutory audit completed as specified above.

//t.c.f.b.o.//

~~Chief Planning Officer,
Kurnool.~~

~~24/11/66~~

Sd/ Ch. Vijaya Mohan,
DISTRICT COLLECTOR
KURNOOL

To
The Superintending Engineer, Irrigation Circle, Kurnool.
Copy submitted to the Special Chief Secretary to Govt. Planning Dept. Govt. of A.P.,
Hyderabad for favour of Information.
Copy to the Chief Planning Officer, Kurnool.



